

**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU**  
(Office of the Registrar Judicial)

\*\*\*

File No.:- CM.1468/2022 in TrP(C). 1/2022

Titled

Daily Excelsior

V/s

Arshid Hussain Wani and another

..... Petitioner(s)/Appellant(s)

..... Respondent(s)

Notice to the respondent (s): -

1. Dr.Arshid Hussain Wani  
S/O Ghulam Hassan Wani  
R/O Hiller Arhama, District Anantnag  
A/P Bemina Srinagar.
2. Nayeem Kousar  
D/O Ishaq  
R/O Narhi Khenatr District,Poonch  
A/P Channi Rama Jammu.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 27.04.2022 10.00 A.M. or the next working day if 27.04.2022 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 28<sup>th</sup> day of March 2022 at Jammu.

  
Registrar Judicial  
High Court of J&K & Ladakh  
JAMMU  
& Ladakh  
28.3.22

No.:- 2468

Dated:- 28-03-22

**Copy of the above forwarded to:**

1. The Editor Daily Excelsior, Janipur, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 5007254 dated 24-03-2022 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

28.3.22  
Registrar (Judl.)  
High Court of J&K & Ladakh  
Jammu